

**Re: Resumption of hearing of cases through physical mode**

Keeping in view the decline in number of Covid-19 cases in the state of Punjab, Haryana and UT of Chandigarh; Hon'ble the Chief Justice has been pleased to order for resumption of hearing of cases through physical mode w.e.f. 28.03.2022 as follows:

1. **Hearing of Cases**

- (i) Hearing of all the cases in this Hon'ble High Court will be held through Physical Mode only w.e.f. 28.03.2022.
- (ii) The request for Video Conferencing (*through any mode*) will not be entertained in any case.
- (iii) The creation of Video-conferencing Groups will be discontinued.

2. **Mentioning of Cases**

The "Online Mentioning" portal will be deactivated. Mentioning of cases can only be made through physical mode (*in the same manner as like pre-covid period*) as follows:

- (i) Mentioning of cases to be listed before Hon'ble Bench presided over by Hon'ble the Chief Justice and the cases on the board of Hon'ble the Chief Justice will be made only before Hon'ble the Chief Justice.

In case, Hon'ble the Chief Justice is not available, the mentioning of cases to be listed before Hon'ble Bench presided over by Hon'ble the Chief Justice will also be made before Hon'ble the Senior Judge of Hon'ble Division Bench-II.

- (ii) Mentioning of Civil Writ Petitions and Civil Cases (except cases to be listed before Hon'ble Bench presided over by Hon'ble the Chief Justice and the cases on the board of Hon'ble the Chief Justice) will be made before Hon'ble the Senior Judge of Hon'ble Division Bench-II.

In case, Hon'ble the Senior Judge of Hon'ble Division Bench-II, hearing the mentioning of Civil Writ Petitions and Civil Cases (except cases to be listed before Hon'ble Bench presided over by Hon'ble the Chief Justice and the cases on the board of Hon'ble the Chief Justice) is not available, the mentioning of such cases which is required to be made before Hon'ble Division Bench-II, will be made before Hon'ble the Senior Judge of Hon'ble Division Bench-III and so on, as per the availability.

*J. Jay*  
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- (iii) Mentioning of Criminal Cases will be made before Hon'ble the Senior Judge of Hon'ble Division Bench-III.

In case, Hon'ble the Senior Judge of Hon'ble Division Bench-III, hearing the mentioning of Criminal Cases is not available, the mentioning of such cases which is required to be made before Hon'ble Division Bench-III, will be made before Hon'ble the Senior Judge of Hon'ble Division Bench-II and so on, as per the availability.

- (iv) However, the applications in which main cases are already listed in Urgent/Ordinary/Regular hearing before any Hon'ble Bench as per current roster, the mentioning regarding the same will be made before the same Hon'ble Bench.

3. **Freshly registered Ordinary Cases**

Freshly registered Ordinary Cases will be listed by the Registry of this Court in due course after fixation of dates and publishing the advance list in the "Misc. List" on the website of this Hon'ble High Court in the same manner as like pre-covid period.

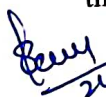
However, the Writ petitions & FAO (Matrimonial) filed without urgent form during Covid-19 period will be listed in urgent motion in the same manner as like pre-covid period.

4. **Regular List**

Regular List shall also be published in due course.

5. **Entry/Exit to Hon'ble Court Building**

- (i) Entry/Exit to the Advocates/Clerk shall be permitted from Gate No. 1, 2 & 5. The E-pass portal will be deactivated.
- (ii) No Litigant, who is represented by any Advocate, would be permitted entry unless there is specific direction by the Hon'ble Court.
- (iii) The Advocate Generals of Punjab & Haryana and Standing Counsels of UT Chandigarh & Union of India are requested to issue instructions to the concerned authorities, as far as possible to take instructions from Police Officials in the same manner as is being done during the virtual hearing and their physical presence in the court for the said purpose be avoided.

  
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- (iv) The learned Advocates/counsels shall ensure that Clerk accompanying them should remain in the court areas for limited purpose like delivering heavy and bulky case files upto the respective Court room. Such Clerks shall leave the court-room immediately thereafter and shall enter again only to re-collect the same. The learned Advocates are further requested to allow their Clerks to accompany them only in case the file/record is bulky.
- (v) Advocates will ensure that they enter the Court premises only for arguing their cases and shall leave the Court premises as soon as the hearing for the day is over. The Bar Association is expected to extend its full support and ensure that no crowding is there in the corridors, court rooms etc.
- (vi) All the learned Members of Bar shall co-operate by adhering to the restrictions mentioned hereinabove.
- (vii) The President, High Court Bar Association is requested to sensitize the members of the Bar to follow the Covid-Protocol in letter and spirit. It may also be ensured that all the Advocates and their Clerks carry their ID Cards.

6. **General Preventive Measures**

All Officers, Officials, Staff Members, Advocates, Clerks etc. shall be allowed to enter the High Court premises only if they are using face masks which would be required to be worn at all times inside the High Court premises. The hand sanitizers should be used frequently. There shall be strict adherence to all the directions/ guidelines/ SOPs/ advisories issued by the Government and health authorities time to time.

7. This order will be treated to have been issued in suppression of all earlier orders issued during Covid-19 period.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE.**

  
(Sanjiv Berry)  
Registrar General  
24.03.2022